[Shri M. P. Bhargava.]

repairing the damage, computed as above, but not exceeding the depreciation value as ascertained by the sale."

This clause does not cover ships which are repaired and sold and therefore it was considered necessary to introduce this sub-clause.

Then coming to old clause 87; it dealt with mutual insurance. There is no mutual insurance in the country and therefore that was also considered redundant and has been deleted.

Then clauses 89, 90, 91 and 92 are rearranged clauses and they have become more comprehensive. Clause 89 covers those ships which are not going out to sea.

Clause 90 is the clause to which I referred earlier, which mentions section 6 of the Transfer of Property Act. This section is referred to in various places, and it has been brought in a consolidated form in clause 90.

Clause 91 is the savings clause. Clause 92 is the repealing clause. There is not much change. That is in the old Bill also.

In the Schedule there is only a slight change. In the original Bill in the Form of Policy the words "under God" occurred at one place. They have been deleted. These are 1 P.M. all the major changes made in the Bill as recommended by the Select Committee.

Before I sit down, I must thank the various officers of the Finance Ministry and the Law Ministry who have been very helpful during the proceedings of the Select Committee, and the work of the Select Committee was made very much easier because we decided to thrash out the points of difference at a joint meeting I had with the officers of the two Ministries. And then it was smooth sailing in the Select Committee. And I

am really very grateful to the Finance Ministry and its representative, Shri Bhagat, who was very very helpful throughout the period when the Bill was being considered in the Select Committee.

Thank you.

The question was proposed.

THE DEPUTY CHAIRMAN: The debate will continue in the afternoon.

ANNOUNCEMENT RE GOVERN-MENT BUSINESS

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): With your permission, Madam, I rise to announce that Government business in this House during the week commencing 12th March, 1963 will consist of:

- Further consideration and passing of the Indian Emigration (Amendment) Bill, 1963.
- (2) Consideration and return of the Appropriation (Railways) Bill, 1963, as passed by the Lok Sabha.
- (3) Consideration and passing of the Agricultural Refinance Corporation Bill, 1963, as passed by the Lok Sabha.
- (4) Consideration of a motion for concurrence for reference of the Government of Union Territories Bill, 1963 to a Joint Committee.
- (5) Discussion on the Gold Control Scheme on a motion to be moved by Sarvashri V. M. Chordia, Bhupesh Gupta and A. D. Mani on Wednesday, the 13th March, at 2.30 p.m.
- (6) Discussion on the Fourth Annual Report of the Indian Refineries Limited, New Delhi, for the year ended the 31st March, 1962, laid on the

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Table of Raiva Sabha on the 25th January, 1963, on a motion to be moved by Shri Arjun Arora and others, on Thursday, the 14th March, at 3.00 P.M.

ENQUIRY RE DISCUSSION ON VIVAN BOSE COMMISSION REPORT

SHRI BHUPESH GUPTA (West Bengal): Madam, we had suggested a discussion on the Vivian Bose Commission's Report. I do not know what the position is now. We read many things in the papers. It seems that expert advice or opinion, whatever it is, has been given. Therefore, we would like to have some idea about

Secondly, in that connection, I also demanded that the Reports about the Ruby General Insurance Company and the New Asiatic Assurance Co. which are in the possession of the Government-Reports of the Chartered Accountants-should also be given to us simultaneously with those things so that we can discuss the problem in the larger context.

THE MINISTER OF PARLIAMENT. ARY AFFAIRS (SHRI SATYA NARA. YAN SINHA): I do not know about the latter thing which he has referred to It is for the Ministry concerned. I will enquire what the matter is. But that Report was never placed before this House.

An. Hon. MEMBER: It was never placed.

SHRI BHUPESH GUPTA: The point Madam, is this.....

SHRI SATYA NARAYAN SINHA That is a different question. The hon Member can demand the Report which has been placed on the Table That is a different of the House. matter. We cannot confuse both About the Vivian Bose Commission's Report, I would like to inform the hon Member that, as I said, we are waiting for the Committee to submit its Report. Yesterday also we were told that they were doing it as quickly as possible and as soon as the Report is available, as I had promised, the Government will have it discussed in both the Houses.

SHRI BHUPESH GUPTA: The other two Reports . . .

THE DEPUTY CHAIRMAN: Thev are not before the House.

SHRI BHUPESH GUPTA: If they had been placed before the House, I would not be asking for them, I can go to the Library and, as a matter of routine, get them. But here, the discussion on the Vivian Bose Commission's Report will cover a wide range of subjects. And Madam, you will remember, that the late Shri Feroz Gandhi raised this matter in Parliament and as a result of the complaints made against the Birlas in respect of the Ruby General Insurance Company and the New Asiatic Assurance Company, two Chartered Accountants were appointed under orders from the Controller of Insurance to go into the matter, and therefore Parliament came into the picture. The process was initiated by Parliament. Therefore Parliament, I submit, in such a situation would be entitled to have these two Reports when they are in the possession of the Government. And I would request the hon. Minister to convey these things to the Government-he himself is part of the Government-for them to consider the whole matter and for goodness sake make these two Reports available to the public. Otherwise, public will think that when you are dealing with the Dalmias, you are sparing the Birlas. That should not be the impression given to the country.

THE DEPUTY CHAIRMAN. You have made your point very clear now. I think the Minister of Parliamentary Affairs has noted all that has been